

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-98(PB)-2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
and Bharti Hexacom Ltd.

.... Applicant/petitioner

Under Section 230-232.

Order delivered on 18.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner : Mr. Sanjeev Puri, Sr. Adv.,
Mr. Gyandendra Kumar, Satyam,
Mr. Pradyumna Sharma, Advs.

For the respondent :

ORDER

CA-608(PB/2018)

This is an application with a prayer to take on record the list of secured and unsecured creditors filed on 13.07.2018 with the object of issuance of notices by Transferor Company to its secured/unsecured creditors named in the said list. In the original application the Transferor Company/ Applicant No. 1 had a number of unsecured and secured creditors. We take the list on record and direct that the same be brought to the notice of the Chairman, alternative Chairman and the scrutinizers at the time of holding the meeting as per the directions issued in the order dated 14.06.2018.

The application stands disposed of.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)